

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT : HYDERABAD

O.A.No.107 of 1990

Date of order: 7-2-1990

Between:

S.Bhaskar .. Applicant

and

The Regional Provident Fund
Commissioner, Barkatpura,
Hyderabad. .. Respondent

Appearance

For the Applicant : Shri B.G.Ravinder Reddy, Advocate.

For the Respondent : Shri G.Parameswara Rao, SC for CAG,
appearing for Mr.K.Jagannatha
Rao, SC for PF.

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HONOURABLE SHRI B.N.JAYASIMHA, VICE-CHAIRMAN.

AND

HONOURABLE SHRI D.SURYA RAO, MEMBER (JUDICIAL).

(ORDER OF THE BENCH DELIVERED BY HON'BLE SHRI B.N.JAYASIMHA,
VICE-CHAIRMAN.)

This is an application from a Lower Division Clerk, Sub-Regional Office, Cuddapah, in the Provident Fund Organisation. He has filed this application questioning the transfer order No.AP/Admn.II/TRF/SRO(CDP)WGL/90/106, dated 30 -1-1990
31 issued by the Respondent transferring the applicant from Sub-Regional Office, Cuddapah, to Sub-Regional Office, Warangal. Earlier the applicant had been transferred from Cuddapah to Warangal. After joining duty at Warangal, he sought to be for re-transferred to Cuddapah on ^{domestic} ~~personal~~ grounds and his request was considered sympathetically and he was transferred back to Cuddapah. He contends that within 1½ years after coming back to Cuddapah, he is transferred again to Warangal.

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2. The applicant contends that his mother is mentally unsound and his father is also suffering from ill-health, due to which his presence is necessary at Cuddapah and he therefore seeks quashing of the transfer order and a direction to respondents to retain the applicant at Cuddapah only. The representation made by the applicant to the respondent is still pending.

3. We have heard Shri B.G.Ravinder Reddy, learned Counsel for the applicant, and Shri G.Parameswara Rao, appearing on behalf of Mr.K.Jagannatha Rao, learned Standing Counsel for PF.

4. The learned counsel for the applicant states that the applicant will be put to considerable hardship due to his family circumstances if he is transferred from Cuddapah within one year 6 months after his joining at Cuddapah earlier. He further states that the representation submitted by the applicant to the respondent is yet to be disposed of.

5. Shri Parameshwara Rao states that the transfer has been made on administrative exigencies. The department had earlier acceded to the request of the applicant and gave him a posting to Cuddapah. The applicant has also rushed to the Tribunal before his representation is disposed of.

6. On consideration of the above facts, we do not think that we can give any direction at this stage. The order of transfer has been made in ordinary administrative course. The applicant has already brought his difficulties to the notice of the respondent and the respondent would no doubt take into consideration the facts mentioned therein and examine the request of the applicant having regard to the

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administrative exigencies.

7. In the circumstances, we see no reason to interfere at this stage and accordingly dismiss the application. No costs.

(DICTATED IN THE OPEN COURT)

B.N.Jayasimha

(B.N.JAYASIMHA)
VICE-CHAIRMAN

D.Surya Rao

(D.SURYA RAO)
MEMBER (JUDICIAL)

DATE: 7th February 1990

S. Venkateswaran
DEPUTY REGISTRAR (J).

9/14/90

To

1. The Regional Prerident Fund Commissioner,
Barkatpura, Hyderabad.
2. One copy to Mr.B.G.Ravinder Reddi, Advocate, Plot No.5-C,
Bagh Amberpet, Durgabaideshmukh Colony, Hyderabad.
3. One copy to Mr.K.Jagannadha Rao, EGSC for PF,CAT, Hyderabad.
4. One spare copy.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH.

HON'BLE MR. B. N. DAYASIMHA: (V.C.)

A N D

HON'BLE MR. D. SURYA RAO : MEMBER (JUDL.)

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UNLISTED MR 12 MAR 81

HON'BLE MR. J. NARASIMHA MURTHY: (M) (3)
A N D

HON'BLE MR. B. BALASHIBBI

HON'BLE MR. R. BALASUBRAMANIAN : (T) - (A) -

DATED: 7/2/90

ORDER/JUDGMENT:

M.A. / R.A. / G.A. / NO. in

I.A.No. (W.J.P.No.)

O.A. No. 107 90.

Admitted and Interim directions issued.

Allowed

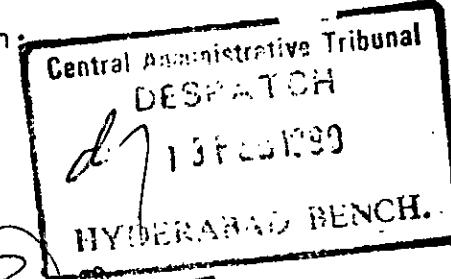
Dismissed. ✓

Disposed of with direction.

M. A. Ordered.

No order as to costs.

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9/19/90.